NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1300/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017

NAME OF THE PARTIES:

IFCI Limited

V/s.

Viz Infra Consultants Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

PRACMZ WAZALWAR

NAVNEET WAZAZWAR FOR CORPORATE

ARMAY WADHWA

Same alp Anantuan Adv. for afri Wishithe Wankion Financial and Disha Panda auditor.

ORDER

C.P. No. 1300/I&BC/NCLT/MB/MAH/2017

- The Learned Representatives of both the sides are present. 1.
- This Petition of the Financial Creditor is listed for Final Hearing. 2.
- From the side of the Respondent a Preliminary Question of Maintainability 3. is raised. Since there is no objection in writing, hence to facilitate the force during; Respondent is directed to file the objection in writing on or before 13.11.2017.

- Thereafter any counter Reply from the side of the Petitioner to be filed on or before 20.11.2017.
- Matter is listed for hearing on 27.11.2017.

Sd/-

BhaskaraRantula Mohan Member (Judicial)

06.11.2017

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Sd/-M.K. Shrawa Member (Judicial)